

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT.-1191/00]

**I. Notifications of the Ministry of Information and Broadcasting**

**II. Report and Accounts (1998-99) of the Indian Institute of Mass Communication, New Delhi and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT (SHRI ARUN JAITLEY): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Information and Broadcasting, under sub-section (3) of Section 25 of the Press Council Act, 1978:-

- (1) G.S.R.445(E), dated 18.6.1999 publishing the Press Council (Procedure for Nomination of Members) Amendment Rules, 1999.
- (2) G.S.R.60(E), dated 24.1.2000 publishing the Press Council (Amendment) Rules, 2000.

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indian Institute of Mass Communication, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT.-1295/00]

**Report and Accounts (1998-99) of the Bharat Ophthalmic Glass Limited, Durgapur and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI RAMJIBHAI KATHIRIA): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Twenty-seventh Annual Report and Accounts of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1998-99, together with the Auditor's Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT.-1296/00]

**Notification of the Ministry of Commerce and Industry**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Sir, I lay on the Table under sub-section (3) Section 49 of the Tea Act, 1953 a copy (in English and Hindi) of the Ministry of Commerce and Industry S.O No 1226(E) dated 9.12.1999 publishing the Tea (Marketing) Control (Amendment) Order, 1999. [Placed in Library. See No. LT.- 1393/00]

- I. **The Recovery of Debts due to Banks and Financial Institutions (Amendment) Ordinance, 2000**
- II. **The Telecom Regulatory Authority of India (Amendment) Ordinance, 2000**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Sir I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (1) The Recovery of Debts due to Banks and Financial Institutions (Amendment) Ordinance, 2000 (No. 1 of 2000), promulgated by the President on the 17th January, 2000.
- (2) The Telecom Regulatory Authority of India (Amendment) Ordinance, 2000 (No. 2 of 2000), promulgated by the President on the 24th January, 2000. [Placed in Library. See No. LT.- 1290/00]